

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 9 of 2011

Dated :17th March, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Himachal Pradesh State Electricity Board ... Appellant(s)

Versus

H.P. Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. R.K. Mehta & Mr. Antaryami Upadhyay
Counsel for the Respondent(s): Mr. Pawan Upadhyay, Mr. Jayesh Gaurav
For R.2
Ms. Surbhi Sharma for HPERC

APPEAL No.178 of 2010

Jaiprakash Power Ventures Limited ... Appellant(s)

Versus

H. P. Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. Pawan Upadhyay, Mr. Jayesh Gaurav
Counsel for the Respondent(s): Mr. R.K. Mehta & Mr. Antaryami Upadhyay
for R.2
Ms. Surbhi Sharma for HPERC

ORDER

Mr. R.K. Mehta, the learned counsel for the Appellant in Appeal No. 9 of 2011 seeks some time to file the Rejoinder. Similarly, he seeks some more time to file the counter in Appeal No. 178 of 2010 on behalf of Respondent No. 2.

As agreed by the learned counsel for the parties, post the matters on **26.04.2011**. In the meantime, Mr. R.K. Mehta, the learned counsel is directed to file the reply and rejoinder on or

before 21.04.2011 after serving copy on the other side. Thereafter, rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS